

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 53253 of 2014

[Arising out of Order-in-Appeal No.JNK-EXCUS-000-APP-814-815/13-14 dated 04.02.2014 passed by the Commissioner (Appeals), Central Excise, Chandigarh]

M/s Satyam Cements

Near Industrial Extension Area,
Rakh Jalphar, Kathua, Jammu & Kashmir

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Jammu & Kashmir**

OB-32, Rail Head Complex, Jammu & Kashmir

.....Respondent

APPEARANCE:

Shri Bipin Garg, Advocate for the Appellant

Shri Yashpal Singh Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 08.01.2026

DATE OF DECISION: 08.01.2026

ORDER

The Appeal is allowed by way of remand. For order, see order of date passed in Excise Appeal No. 53252 of 2014.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**